

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 10th Day of August, 2000.

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Original Application 341 of 2000.

Manoj Kumar Sharma,
son of Sri Bahi Singh Sharma
Resident of village Mainchaki Mandaya,
Post Office Maincha,
Distt. Gautam Budh Nagar,
Presently Posted as Inspector In the office of
Commissioner, Customs and Central Excise,
Meerut-II,
Mangal Pandey Nagar,
Meerut.

... Applicant.

Counsel for the applicant: Sri S.P. Pandey, Adv.

Versus

1. The Commissioner, Custom & Central Excised,
Meerut-II, Mangal Pandey Nagar, Meerut.
2. Joint Commissioner/Deputy Commissioner, Custom
& Central Excise Meerut-II, Mangal Pandey Nagar,
Meerut.
3. Union of India, Ministry of Finance, New Delhi
through its Secretary.

Counsel for Opp. Parties: Sri R.C. Joshi, Adv.
Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

This application has been filed challenging
the order of suspension dated 13.4.1999. Before
filing this Original Application, the applicant
has already filed appeal before Appellate authority
on 14.9.99. The appeal is still pending and has

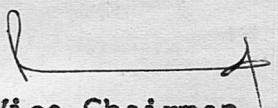


not been decided. Considering the facts and circumstances of the case, in our opinion, the ends of justice shall be better served if Appellate authority is asked to decide the appeal of the applicant within specified time by a reasoned order as more than a year has already been passed and the applicant has not been served with a chargesheet and no steps to commence the enquiry have been initiated. We direct the appellate authority to take this fact ^{into consideration} ~~into action also~~.

2. The application is disposed of finally with a direction to respondent No.4 (Commissioner Customs and Central Excise, Meerut) to decide the appeal of the applicant within two months from the date a copy of this order is filed before him. No order as to costs.



Member (A.)



Vice Chairman